

Dewaterisation of land in the Pogla-Bandoi river basin

4550. SHRI ZAINAL ABEDIN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the execution of a scheme of dewaterisation of the inundated land in the Pogla-Bandoi river basin area is on the progress ;

(b) if so, the progress so far achieved and when the execution of the scheme is likely to be completed ;

(c) the area to be made cultivable after the completion of the scheme and number of farmers to be benefited by the scheme ;

(d) whether it is also a fact that the scheme was scheduled to be completed long ago ; and

(e) if so, the reasons for the delay in implementing the scheme ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) Yes, Sir.

(b) The Civil works of the two regulators across the rivers Pagla and Bansloi are almost complete. The remaining work of control gates is scheduled to be completed by December, 1986.

(c) An area of about 41 Sq. Km. is expected to be made cultivable after the completion of the scheme. It is estimated that it will benefit a population of about 69,000.

(d) The original date of completion was 31st December, 1981.

(e) The main reason for the delay in the completion of the works was the failure on the part of the contractor to whom the work was previously allotted. In view of the poor progress of the works, necessary action in accordance with the contractual provisions was taken against the contractor and the contract was rescinded on 29.9.82.

The work was again allotted to two new contractors in July 1983 who have almost completed the civil works.

Guidelines issued to states for fixation of freight rates for public carriers

4551. SHRI ASUTOSH LAW : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have issued guidelines to different State Government and Union Territories regarding statutory fixation of the maximum and/or minimum freight rates for public carriers under Section 43 of the Motor Vehicles Act, 1939 ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) It is the State Governments which are empowered, in terms of provisions of Section 43 of the Motor Vehicles Act 1939, to issue directions to the respective State Transport Authorities for fixing maximum and minimum freight rates for Public Carriers.

(b) Does not arise.

Centres for development and research in Yoga and Naturopathy

4552. SHRI I. RAMA RAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) how many centres are there under the Central Government for development and research in Yoga and Naturopathy ;

(b) whether it is a fact that the function of these centres are held up due to the delay in posting some of the senior officers ;

(c) whether there is any proposal to give grant for the development of the existing centre at Neeleshwar which is now being run by a Committee or to take over the same and run it as a Central Council

for Research in Yoga and Naturopathy ;
and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) : (a) The Government is extending financial assistance to the Vishwayathan Yogashram for training of Yoga instructors. In addition, the Government has established Central Research Institute for Yoga and the Central Council for Research in Yoga and Naturopathy. Financial assistance to various institutions is extended by the Central Council for Research in Yoga and Naturopathy for training and conducting research in the fields of Yoga and Naturopathy. At present 13 Naturopathy institutions, 10 Yoga institutions are being assisted by the Central Council for Research in Yoga and Naturopathy.

(b) Among senior posts, one post of Assistant Director (Naturopathy) and one post of Assistant Director (Mobile Literary Unit) at the Central Council for Research in Yoga and Naturopathy are lying vacant. The appointment for the aided institutions are made by their Managing Committees and not by the Government.

(c) & (d). A Centre at Nileshtar had applied for grant to the Central Council for Research in Yoga and Naturopathy. The Council had sought certain clarifications from the Institute. The proposal will be considered by the Governing Body of the Council, if found to be viable after preliminary scrutiny.

Inter-State dispute over Datia Canal

4553. SHRI KRISHAN SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether certain inter-State disputes between Uttar Pradesh and Madhya Pradesh have been lingering on unsettled ;

(b) if so, the details of the disputes and whether one of those also relate to Datia Canal ; and

(c) what steps have been or are being taken to resolve these disputes expeditiously ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) to (c). Madhya Pradesh and Uttar Pradesh have some differences relating to the utilisation of waters, the alignment of Canals etc. on the following seven common projects including Datia Carrier Canal :

1. Rangwan Dam Project
2. Singhpur Barrage.
3. Orcha Project
4. Rajghat Project Canals including Datia Carrier Canal.
5. Ken Multipurpose Project.
6. Remodelling of Ken Canal and Head Regulator.
7. Panchand Dam Project.

The two States are already discussing these matters to sort out the differences. The good offices of Central Water Commission and Central Zonal Council are also availed of by the States. In the case of the Datia-Carrier Canal, some understanding has been reached on the alignment of the canal at a meeting convened by Chairman, Central Water Commission in June 1985.

Non-functioning of CGHS dispensary in 'C' block of Janakpuri, New Delhi

4554. SHRIMATI USHA VERMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that a C.G.H.S. dispensary is functioning in all the blocks of Janakpuri, New Delhi except in 'C' Block which is the largest of all the blocks ;